NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 94 of 2020

IN THE MATTER OF:

Union of India, Ministry of Corporate AffairsAppellant

Vs.

Delhi Gymkhana Club Ltd. & Ors.

...Respondents

Present: For Appellant: - Dr. Raj Singh, Mr. K. Nataraja, Mr. Vatsal Joshi, Mr. Sanjay Shorey, Ms. Semma Rath, Mr. Parvez Naikwadi, Mr. Shailesh Madiyal, Mr. Nagachandran Easwaran, Ms. Kusum Yadav, Mr. Sughosh SN and Mr. Sudhanshu Prakash, Advocates.

> For Respondents: - Mr. Arun Kathpalia and Mr. S.N. Mookherjee, Senior Advocates with Mr. Gaurav M. Liberhan, Advocate.

Company Appeal (AT) No. 95 of 2020

IN THE MATTER OF:

Delhi Gymkhana Club Ltd.

...Appellant

Vs.

Union of India, M.C.A & Ors.

...Respondents

Present: For Appellant: - Mr. Arun Kathpalia and Mr. S.N. Mookherjee, Senior Advocates with Mr. Gaurav M. Liberhan, Advocate.

> For Respondents: - Dr. Raj Singh, Mr. K. Nataraja, Mr. Vatsal Joshi, Mr. Sanjay Shorey, Ms. Semma Rath, Mr. Parvez Naikwadi, Mr. Shailesh Madiyal, Mr. Nagachandran Easwaran, Ms. Kusum Yadav, Mr. Sughosh SN and Mr. Sudhanshu Prakash, Advocates.

> > Cont'd/-....

Mr. Aryama Sundaram, Senior Advocate with Mr. Pulkit Deora and Ms. Rohini Musa, Advocate for R18.

<u>O R D E R</u> (Through Virtual Mode)

13.08.2020— Mr. Aryama Sundaram, Senior Advocate representing Respondent No.18 in Company Appeal (AT) No. 95 of 2020 seeks to withdraw I.A. No. 1770 of 2020 which falls beyond the scope of this appeal. He intends to seek available legal remedy before the National Company Law Tribunal which is seized of the Company Petition. I.A. No. 1770 of 2020 is accordingly disposed off as withdrawn.

In terms of the order dated 15th July, 2020, we have observed that there is no need to ask the parties to file reply-affidavit/ objection and the record of the Tribunal can be relied upon. Learned counsel for the parties were also given liberty to file relevant record provided the same was not already forming part of the appeal paper books. They were also given liberty to file written submissions and compilation of the Judgments.

It appears that the written submissions have not been filed by all the parties. Learned counsel for the parties who are yet to file their written submissions along with compilation of Judgments may file the same within one week.

Company Appeal (AT) Nos. 94 & 95 of 2020

List both the appeals 'for hearing' on 25^{th} August, 2020 at 2.00 P.M.

It is made clear that if the matter spills over, it will be taken up on the following day.

> [Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh] Member(Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

Ar/G

Company Appeal (AT) Nos. 94 & 95 of 2020